

- (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6388/88]

- (b) (i) Review by the Government on the working of the Punjab Agro Industries Corporation, Chandigarh, for the year 1984-85.
- (ii) Annual Report of the Punjab Agro Industries Corporation, Chandigarh, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6389/88]

- (c) (i) Review by the Government on the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1978-79.
- (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6390/88]

- (d) (i) Review by the Government on the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1985-86.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6391/88]

- (2) Four Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6388 to 6391/88]

12.05 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi University (Amendment) Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 9th August, 1988."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Dock Workers (Regulation of Employment) Amendment Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 10th August, 1988."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Merchant Shipping (Amendment) Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 10th August, 1988."

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL : Sir, I lay on the Table the following Bills, as passed by Rajya Sabha :

- (1) The Delhi University (Amendment) Bill, 1988
- (2) The Dock Workers (Regulation of Employment) Amendment Bill, 1988
- (3) The Merchant Shipping (Amendment) Bill, 1988.

12.05½ hrs.

ESTIMATES COMMITTEE

Action Taken Statements

[English]

SHRI ASUTOSH LAW (Dum Dum) : I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Forty-third Report of Estimates Committee (Eighth Lok Sabha) on action taken by Government on the recommendations contained in the Twenty-eighth Report of the Committee (Eighth Lok Saba) on the Ministry of Transport—Department of Surface Transport—Congestion in Ports.

(Interruptions)

[Translation]

SHRI BASUDEB ACHARIA (Bankura) : We have given it.

MR. SPEAKER : Mr. Acharia, you are a Member.

(Interruptions)

[English]

SHRI AMAL DATTA (Diamond Harbour) : The C and AG has censured the Government. Why should we not have a chance to discuss this Para here? (Interruptions)

SHRI BASUDEB ACHARIA : This must get priority Sir. (Interruptions)

SHRI AMAL DATTA : You kindly read that Sir. You will see how the Government has been censured by the C and AG in its Report. (Interruptions)

SHRI BASUDEB ACHARIA : Give priority Sir. (Interruptions)

[Translation]

MR. SPEAKER : Mr. Acharia, you know you are a Member.

(Interruptions)

[English]

MR. SPEAKER : You are the boss. I am not the boss.

(Interruptions)

[Translation]

MR. SPEAKER : You have to do it or have I to do it?

(Interruptions)

[English]

SHRI SAIFUDDIN CHOWDHARY (Katwa) : Sir, why don't you ask the Government to take it up?

SHRI AMAL DATTA : We demand that it should be on an adjournment motion. (Interruptions)

KUMARI MAMATA BANERJEE (Jadavpur) : Mr. Speaker Sir, the Government of West Bengal has denotified certain industries.

(Interruptions)

SHRI AMAL DATTA : The Government has been censured by the C and AG.

(Interruptions)

[Translation]

MR. SPEAKER : You have to do it or have I to do it?

(Interruptions)

[English]

SHRI BASUDEB ACHARIA : There should be a discussion on this.